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CORRIGENDUM PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF

SESA GOA LIMITED

[Registered Office: Sesa Ghor, 20 EDC Complex, Patto, Panaji, Goa - 403 001, India]

This Public Announcement is in continuation of and shall be read in conjunction with the original public announcement published in Business Standard, Pratahkal and Tarun Bharat on April 27, 2007 by ICICI Securities Primary Dealership Limited ('ICICI Securities'), the Manager to the Offer, on behalf of Westglobe Limited, Mauritius ('Westglobe') and Richter Holding Limited, Cyprus ('Richter Holding'), hereinafter collectively referred to as the 'Acquirers' along with Vedanta Resources Plc., U.K., ('Vedanta Resources'), hereinafter referred to as the Person Acting in Concert or 'PAC', in compliance with Regulations 10 and 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto ('SEBI (SAST) Regulations'). The shareholders of Sesa Goa Limited ('Sesa Goa' or the 'Target Company') are requested to kindly note that:

In terms of Regulation 18(1) of the SEBI (SAST) Regulations, the draft Letter of Offer had been submitted to Securities and Exchange Board of India ('SEBI') on May 9, 2007 on which observations in terms of first proviso to Regulation 18(2) of the SEBI (SAST) Regulations are awaited from SEBI. Hence, the proposed date of opening of the open offer stated in the public announcement i.e. June 21, 2007 is postponed till further notice in this regard is published by the Manager to the Offer. Subject to the observations from SEBI, all other terms and conditions of the open offer as set forth in the public announcement published in Business Standard, Pratahkal and Tarun Bharat on April 27, 2007 remain unchanged.

After receiving SEBI's observations, the revised schedule of the activities pertaining to acquisition of the equity shares of the Target Company will be announced and published in Business Standard, Pratahkal and Tarun Bharat through a public announcement by the Manager to the Offer.

The Acquirers and the PAC accept full responsibility for the information contained in this Public Announcement. The Acquirers and the PAC are jointly and severally responsible for each of their obligations under the SEBI (SAST) Regulations.

The terms used but not defined in this Public Announcement shall have the same meanings assigned to them in the public announcement published on April 27, 2007 and the Letter of Offer.

This public announcement will also be available on the website of SEBI: www.sebi.gov.in

Issued on behalf of the Acquirers and the PAC by

MANAGER TO THE OFFER

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Place : Mumbai
Date : June 14, 2007